



2026:AHC:23895

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 450 of 2026

Rajeev Kumar Rai

.....Petitioner(s)

Versus

Deputy Director Of Consolidation And 3
Others

.....Respondent(s)

Counsel for Petitioner(s) : Pramod Kumar, Sanjay Kumar
Rajbhar
Counsel for Respondent(s) : C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent no.2 (Settlement Officer of Consolidation Mau) to decide the restoration application dated 16.08.2024 filed in Appeal No.660/14-15 (Ram Nayan Vs. Rajeev and Others) under Section 21(2) of U.P. Consolidation of Holdings Act, within stipulated period which may be fixed by this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to

either of the parties expeditiously, preferably, within a period of **three months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 4, 2026

VR

(Dinesh Pathak,J.)